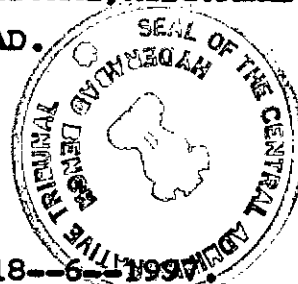


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No.784/94.

Date: 18--6--1994



Between:

S.Thilak Kumar Babu. .. Applicant
and

1. Union of India per General Manager
South Central Railway Rail Nilayam,
Secunderabad.
2. Deputy Chief Mechanical Engineer
Carriage Repair Shop, South Central
Railway, Tirupati, Chittoor District.
3. Work Shop Personnel Officer, Carriage Repair
Shop, South Central Railway, Tirupati,
Chittoor Dt. .. Respondents.

Counsel for the applicant: Sri S.Ramakrishna Rao.

Counsel for the respondents: Sri Siva Reddy for respondents.

CORAM:

HON'BLE SHRI R.RANGARAJAN, Member (A)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER(J)

JUDGMENT:

(per Hon'ble Shri B. S. Jai Parameshwar, Member (J)

--

Heard Sri S. Ramakrishna Rao, the learned counsel
for the applicant and Sri Siva Reddy, the learned counsel
for the respondents.

In O.A.No.859/91 filed by the applicant and
two others, this Tribunal had directed that in fixing
the seniority as between the direct recruits and
promotees, the principle of direct recruits appointed

Dr

: 4 :

in O.A.859/91 is not properly implemented.

With this observation, the O.A., is
disposed of. No order as to costs.

प्रमाणित प्रति
CERTIFIED TO BE TRUE COPY

[Signature]

न्यायालय अधिकारी
COURT OFFICER
केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद न्यायपीठ
HYDERABAD BENCH

कॉपी नम्बर

CASE NUMBER O.A. 859/91

नियत का तारीख

Date of Judgement 18/6/92

प्रत तैयार किया गया दिन

Copy Made Ready on 21/7/92

अनुभाग अधिकारी (नव बिक)
Section Officer (J)

below Sri B.Ajay Baby and ~~Sri~~ above Sri N.Karunakaran
in the grade of skilled Gr.III/ELF as requested in
Annexure A-5 representations with all consequential
benefits arising out of it.

We are of the opinion that the present
O.A., is not maintainable, for, the prayer in this
O.A., in regard to the fixation of seniority of the
applicant vis-a-vis the direct recruits is the same
as prayed for in O.A.859/91. That O.A.859/91 was
disposed of on 23--6--1993 giving suitable directions.
Therefore, we feel that the present O.A., is not
tenable and in case if the applicant ^{is} aggrieved by
the impugned order, then he should have filed another
C.P., or an implementation petition in O.A.859/91.

The position of the applicant in regard
to his seniority has been fully explained in ~~in~~
para 8 of the Judgement in O.A.859/91. The
authorities should comply with or implement the
directions given in O.A.859/91. We, therefore,
feel no directions are necessary in this O.A.
The applicant is at liberty to take such remedial
measures, if he feels that the judgment ~~is~~

B